

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.1537

TO BE ANSWERED ON WEDNESDAY, THE 28.07.2021

Curative Petitions

1537. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

(a) whether the Government maintains a record of the number of review and curative petitions allowed in the Supreme Court; and

(b) if so, the total number of review and curative petitions allowed in the Supreme Court per year since 2010?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a)& (b):No, Sir. However, Supreme Court of India has informed that the following number of Review and Curative Petitions were allowed since 2010, as per data available in Integrated Case Management Information System (ICMIS), as on 22.07.2021:

| Case Type | Allowed |
|--------------------------|---------|
| Review Petition (C) | 92 |
| Review Petition (Crl.) | 48 |
| Curative Petition (C) | 0 |
| Curative Petition (Crl.) | 3 |